GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1605 ANSWERED ON:04.03.2011 VACANT POSTS IN I.T. DEPARTMENT Rathwa Shri Ramsinhbhai Patalbhai

Will the Minister of FINANCE be pleased to state:

- (a) whether a large number of posts under various categories are vacant in Income Tax Department;
- (b) if so, the details thereof and the reasons therefor and its effect on the functioning of the Department; and
- (c) the action being taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) to (c): A statement is enclosed.

Statement referred to in reply to parts fa) to (c) of Lok Sabha Unstarred Question N J. 1605 for reply on 4th March, 2011 Categorywise details of vacancy in Income Tax Department are as under:

GROUP `A` (as of 28.02.2011 Forenoon) Vacancy

Chief Commissioner/Director General of Income Tax 01

Commissioner/Director of Income Tax 133

Additional/Joint Commissioner of Income Tax 559

Deputy/Assistant Commissioner of Income Tax 401

GROUP `B` (as of 15.12.2010 Forenoon) 1913

GROUP `C (as of 15.12.2010 Forenoon) 8547

Source: Data Base Cell, Central Board of Direct Taxes.

Vacancy arises on account of retirement/VRS, promotion, deputation (ex-cadre) and officers proceedings on leave (Study leave/child care leave/maternity leave/extra ordinary leave etc.). These vacancies are filled up on regular basis by promotion as per Government

Instructions and prescribed procedure which is a time consuming process. In the meantime, vacancies are manned by the existing incumbents by holding additional charge so that the work is not affected. Action has been initiated for holding Departmental Promotion Committee for promotion to the grade of Chief Commissioner of Income Tax for the vacancy year 2011-12, Commissioner of Income Tax for the vacancy years 2010-11 and 2011-12 and Assistant Commissioner of Income Tax for the vacancy years 2010-11 and 2011-12. As regards, holding of Departmental Promotion Committee for promotion to the grade of Joint Commissioner of Income Tax, the matter is subjudice.